## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 148/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

Name of the Company:

Asis Logistic Ltd.

V/s.

State Bank of India & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. MAHENDRAP. PARMAR

Advocate

Corporate Applicant

Harman

2.

## **ORDER**

Learned Advocate Mr. Mahendra Parmar present for Corporate Debtor/Petitioner. None present for Respondent.

Proof of service of copy of application filed.

Petitioner not complied with the direction dated 03.11.2017. petitioner did not choose to send notice of date of hearing to the financial Creditors.

Hence, petitioner is directed to issue notice of date of hearing to the Financial Creditor and file proof of service.

Registry is directed to issue notice of date of hearing to the Financial Creditor.

List the matter 20.11.2017 for objection of Financial Creditor and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of November, 2017.